ITEM NO.25 COURT NO.7 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.35539/2026

[Arising out of impugned final judgment and order dated 01-10-2026 in WPPIL No.194/2026 passed by the High Court of Andhra Pradesh at Amravati]

THE STATE OF ANDHRA PRADESH & ORS. Petitioners

VERSUS

THANDAVA YOGESH & ANR. Respondents

I.A. No.308169/2026-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 09-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Petitioner(s) : Mr. Mukul Rohatgi, Sr. Adv.
Mr. Dammalapati Srinivas, Advocate General
Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Guntur Pramod Kumar- 2788, AOR
Mr. Arunabha Ganguli, Adv.
Mr. Arijeet Shukla, Adv.
Mr. Dhruv Yadav, Adv.
Ms. Vanshikha Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition stands dismissed.

2. Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by MANIK KUMAR
Date: 2026.10.09 16:05:39 IST
Reason:

(MANIK KUMAR)
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)